

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No.10/2015 in
Petition No. 341/SM /2013**

- Subject : Regulatory oversight of the management and governance of Indian Energy Exchange Limited (IEX)
- Date of hearing : 31.3.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : Indian Energy Exchange Limited (IEX)
Financial Technologies India Ltd.(FTIL)
- Parties present : Shri M.G. Ramachandran, Advocate, IEX
Ms Anushree Bardhan, Advocate, IEX
Ms. Shruti Bhatia, IEX
Shri Vishrov Mukherjee, Advocate, FTIL

Record of Proceedings

Learned counsel for the Financial Technologies India Ltd. (FTIL) submitted that the reply to the IA would be filed during the course of the day. Learned counsel for IEX requested for one week time to file rejoinder to the reply of FTIL.

2. The Commission accepted the prayer of learned counsel for FTIL and directed IEX to file its response by 7.4.2015.

3. The Commission directed to list the matter on 9.4.2015.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**